

- (v) The service charges to be collected by the recruiting agent from the worker have now been prescribed as equivalent to worker's wages for forty five days as under the employment contract, subject to a maximum of twenty thousand rupees.
- (vi) For obtaining Permit for direct recruitment of workers from India, the foreign employer will have to furnish a bank guarantee of ten thousand rupees per worker subject to a minimum of one lakh rupees and a maximum of twenty lakh rupees, valid for a period of one year over and above the duration of the employment contract.
- (vii) The fee for appeal to the central Government has been increased from existing two hundred rupees to two thousand rupees.
- (viii) Specific duties and responsibilities laid down for the recruiting agents as well as the foreign employers with a view to safeguard the interests of the emigrants.
- (c) No, Sir.
- (d) Does not arise.

Nodal agency for NRIs

2530. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether Government is constituting a nodal agency to deal with the grievances of NRI workers/employees to get the compensation and arrears of salary and benefits of insurance, etc. from the employers and various Government of different countries; and
- (b) if so, whether that agency would work speedily and disperse the death compensations for the deceased NRI employees or workers?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) No Sir.

- (b) Does not arise.

Steps for NRIs in the field of education

†2531. SHRI BALAVANT *ALIAS* BAL APTE: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether Government has taken any steps for non-resident Indians in the field of education; and
- (b) if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Ministry of Overseas Indian Affairs provides Scholarship to Overseas Indians under Scholarship Programme for Diaspora Children (SPDC). Under this programme, 100 scholarships every year upto US \$ 3600/- per annum are offered to PIO/NRI students for Undergraduate courses in Engineering/Technology Humanities/Liberal, Arts, Management etc.

Ministry of Human Resource Development has reserved 15% supernumerary seats in All India Council for Technical Education (AICTE) approved institutions offering technical courses to foreign nationals/Persons of Indian Origin/Children of Indian workers in Gulf countries.

University Grant Commission (UGC) has also issued guidelines to all universities to create 15% supernumerary seats in all the Universities/Departments to foreign nationals/Persons of Indian Origin/Children of Indian workers in Gulf countries.

5% supernumerary seats out of the above 15% are earmarked for children of Indian workers in Gulf Countries under both AICTE notification/UGC guidelines.

Reservation for disabled in civil services

2532. SHRI SHYAMAL CHAKRABORTY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Persons with Disabilities Act, 1995, allows three per cent reservation in the Civil Services for the disabled;
- (b) if so, the names of the disabled appointed in the Civil Services in the last four years;
- (c) whether it is a fact that a visually impaired candidate who had appeared for the Civil Services Exam in 2006 and was ranked third is yet to be allocated an IAS or any other service;
- (d) if so, the reasons therefor; and
- (e) by when the candidate would be allocated to an IAS?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) As per Section 33 of The Persons with Disabilities (Equal Opportunities, Protection of Rules and Full Participation) Act, 1995, every appropriate Governments shall appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability in the posts identified for each disability.

The names of the disabled candidates appointed on the basis of Civil Services in the last four years are given in the Statement (*See* below).